

(2)

Shri Tribhovandas Bhikhilal Joshi
Residing at village: Moti Bhalu
Post. Bhalusana Taluka: Kheralu
Dist. Mehsana.

: Applicant

Versus

1. Union of India
Ministry of Railways,
New Delhi.

2. General Manager,
Western Railway,
Churchgate,
Bombay-1.

3. Divisional Railway Manager,
Western Railway,
Rajkot.

: Respondents

Coram: Hon'ble Mr. G.S.Nair

: Vice Chairman

Hon'ble Mr. M.M.Singh

: Administrative
Member

ORAL ORDER

Date: 21.3.1990

Per: Hon'ble Mr. G.S.Nair

: Vice Chairman

Heard counsel on either side.

It is seen from the proceedings dated 20.7.1987 that the claim has been restricted by the applicant ~~is~~ ¹⁶ his provident fund dues. In respect of the said claim counsel of the respondents submits that as the request of the applicant for voluntary retirement has not been allowed since he does not have ^{the} requisite qualifying service, and as the applicant is facing disciplinary proceedings for unauthorised absence from duty a claim for provident fund cannot be put forwarded at this stage. We agree. Accordingly we hold that there is no case for admission.

The application is rejected.

M. M. S.

(M.M.Singh)
Administrative Member

16/3/90
(G.S.Nair)
Vice Chairman